

[Shri Kodikunnil Suresh]

necessary scales for these entities to expand their capacities in manufacturing, hence adding up to the employed population and also boosting the manufacturing sector of the country. These industries also stand to get added advantages of technology upgradation, which would give them an upper hand in productivity and local value addition, thereby raising the profitability and earnings of the small manufacturers. The 30 per cent sourcing norm would also help the small enterprises to get integrated with the global retail chains. New manufacturing opportunities will also open for the country's micro, small and medium enterprises.

Sir, today morning, during the Calling Attention Motion, my senior colleague mentioned several points, so, while not making a lengthy speech, in view of commitments of the Government on labour-related issues, which I have described, and, the action taken for fulfilment of these commitments, I request hon. Member, Shri Prakash Javadekar, to withdraw his Resolution. Thank you.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Messages from the Lok Sabha. Secretary-General.

MESSAGES FROM LOK SABHA

The Appropriation Bill, 2013

The Appropriation (No. 2) Bill, 2013

The Appropriation (Vote on Account) Bill, 2013

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation Bill, 2013, as passed by Lok Sabha at its sitting held on the 14th March, 2013.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution.”

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 2) Bill, 2013, as passed by Lok Sabha at its sitting held on the 14th March, 2013.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution."

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Vote on Account) Bill, 2013, as passed by Lok Sabha at its sitting held on the 14th March, 2013.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution."

Sir, I lay a copy each of the Bills on the Table.

PRIVATE MEMBER'S RESOLUTIONS**Taking necessary legal, administrative and financial decisions and creating conducive atmosphere for working classes (*contd.*)**

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Shri Prakash Javadekar.

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, I will not take much time, but I was really disappointed to listen to my good friend, the Minister of State in the Ministry of Labour and Employment. It is not the issue of persons who are heading the Ministry. It is the issue of what they are doing. People will judge the Government by its action, not by its promise. पूरे उत्तर में उन्होंने 9 कानूनों का जिक्र किया कि हम लेबर के हितों के लिए 9 कानून बनाने वाले हैं। 9 साल हो गए, लेकिन एक भी कानून नहीं बना। प्रपोजल्स तो हो गए, लेकिन लेबर मिनिस्ट्री जो प्रपोजल दे रही है, उसको कहीं भी अंतिम अंजाम तक यह सरकार नहीं पहुंचाना चाहती है। यह वास्तविकता है। अगर सचमुच सरकार की मजदूरों के लिए कुछ काम करने की इच्छा होती, तो एक साल में एक कानून पास करते-करते भी 9 कानून पास हो जाते। हम उनको समर्थन देते, लेकिन